

portance has been given only one hour. It is a Constitution amendment Bill. I think it is the first Constitution Amendment Bill that has been treated, I should say, so ungenerously. Therefore, I would submit very respectfully, Madam, that my Bill should get at least three hours.

**Mr. Chairman:** The hon. Member will sit down. When we came to that Bill, we will see. The question is:

"That this House agrees with the Ninety-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1966."

*The motion was adopted.*

14.34 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of new articles 125A and 221A)

**Shri Hari Vishnu Kamath:** I move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri Hari Vishnu Kamath:** I introduce the Bill.

14.35 hrs.

CONSTITUTION (AMENDMENT)  
BILL—contd.

(Amendment of article 352) by Shri Hari Vishnu Kamath

**Mr. Chairman:** The House will now take up further consideration of the following motion moved by Shri Hari

Vishnu Kamath on the 12th August, 1966:—

"That the Bill further to amend the Constitution of India be taken into consideration."

Out of two hours allotted, six minutes had been taken and one hour 54 minutes remain.

**Shri Hari Vishnu Kamath** (Hoshangabad): Madam Chairman, I had briefly moved this motion formally for consideration a fortnight ago and I would appeal to hon. friends and colleagues on both sides of the House to pay that attention to this matter, which in my humble judgment, I submit, deserves because in all conscience the matter is very vital and the issue concerns not only Parliament as such but the functioning of parliamentary democracy in letter and spirit.

Before I go to the Bill itself, I would refer to what was said about this matter in the Constituent Assembly of which you, Madam Chairman, were a distinguished Member, so was Mr. Tyagi. You remember very well how this was discussed for days on end, for more than a week I believe... (*Interruptions*). I had the misfortune of exclaiming at the end of the debate that it was a black day in the history of the country, when the emergency provisions without the amendments which I had suggested—some were accepted but the vital ones were rejected—were adopted. Tyagiji did support most of the amendments. But unfortunately that went in vain and the amendments were not accepted. Some were accepted, the others were rejected and that made me exclaim that it was a black day in the history of our country when these emergency provisions were passed in the quorum in which they were adopted. On 2nd August, 1949, Shri T. T. Krishnamachari, an eminent member of the Drafting Committee, replying to the debate on that day, a debate in which

\*Published in Gazette of India dated 26th August, 1966.